

Central Administrative Tribunal Lucknow Bench Lucknow.
C.C.P. 2/2006 IN
O.A. No.238/2002

This, the 24th day of August, 2006.

Hon'ble Mr. N. D. Dayal, Member (A)
Hon'ble Mr. M. Kanthaiah, Member(J)

Gauri Shanker, son of Late Panchu Ram Yadav, Resident of Village and post Jaam Tali, District Prratapgarh.

By Advocate Shri Sampurnanand.

...Applicant.

Versus

Sri R.S. Sonkar
Pravar Adhikshak
Post Officer, Mandal Pratapgarh.

..... Respondents.

BY Advocate Shri S. P. Singh for Shri Prashant Kumar.

Order (Oral)

By Hon'ble Mr. N.D. Dayal, Member(A)

This contempt petition has been filed for implementation of the order dated 28.10.2005 passed in O.A. NO. 238/2002. It is stated that no orders have been passed by the respondents in compliance with directions passed in the O.A.

2. It has been pointed out by the learned counsel for the respondents that the respondents at page 10 of the O.A. by order dated 8.12.2005, passed the orders upon the directions given by the Tribunal but even though there was a vacant post, they have not accorded temporary status and regularization. It is seen from the operative portion of the order passed in the O.A. that the respondents were directed to consider the case of the applicant for according temporary status and regularization. It cannot be therefore said the case of the applicant has not been considered. In contempt petition we would not go into the merits of the matter. Contempt petition is therefore closed. Applicant is however, granted liberty if so advised to seek appropriate remedy in law if aggrieved with the order passed

by the respondents.


(M. Kanthaiah)
Member (J)


(N.D. Dayal)
Member(A)